

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3397/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.03.10.2019/NCLAT/UR/1288

In the matter of:

S. Boomadevi & Anr. Appellants

Versus

M/s PRC International Hotels Pvt. Ltd. & Ors. Respondents

Appearance: Mr. Shantanu Singh, Advocate for the Appellants.

05.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 03.10.2019 and the Office after scrutiny of the Memo of Appeal on 11.10.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 14.10.2019. The Appellants re-filed the Memo of Appeal on 25.10.2019. It is stated in the Interlocutory Application (IA) that the Appellant was required to collect the true copies of the Annexures from Madras. Moreover, multiple fresh affidavits had to be sent to the Counsel at Delhi, which took some time. Hence, there is delay of 07 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 13.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar